Supplementary Cause List -1 Sr. No. 5

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Video Conference)

EMG-WP(C) No. 18/2020, EMG-CM No. 34/2020.

Raghubir Singh

.....Petitioner (s)

Through: Mr. Jagpal Singh, Advocate (on Video Call from his residence in Jammu)

V/s

Union Territory of Jammu & Kashmir and

....Respondent(s)

another

Through:- Mr. Raman Sharma, AAG for respondent Nos. 1 & 2

(on Video Call from his residence in Jammu)

Coram:

HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE

ORDER

EMG-WP(C) No. 18/2020 & EMG-CM No. 34/2020

Notice.

Mr. Raman Sharma, learned AAG waives notice on behalf of the respondents. He is directed to file the status report with regard to the detention of the petitioner positively by the next date of hearing.

Let the file be come up for consideration on 11.05.2020.

(RAJNESH OSWAL) JUDGE

Jammu 09.05.2020 (Muneesh)